

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2195
ANSWERED ON:11.03.2013
FUNDS UNDER CAMPA
Chaudhary Shri Jayant;Singh Shri Jagada Nand

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has constituted the Compensatory Afforestation Funds Management and Planning Authority (CAMPA) ;
- (b) if so, the details thereof and the amount allocated in this regard during the last three years and the current year, State-wise ;
- (c) the number of projects being funded by the CAMPA including the amount of funding received for each project in the country ;
- (d) the details of utilized/ unutilized amount during the said period, State-wise ;
- (e) whether any monitoring mechanism has been put in place to keep a vigil on the adequate utilization of the said amount; and
- (f) if so, the details thereof and the steps taken by the Government in this regard ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)to(c) Pursuant to the Supreme Court of India Order dated 29th October 2002 in IA No.566 in Writ Petition (Civil) No.202 of 1995 titled T N GOdavarman Thirumalpad Vs UOI & Ors., the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) was constituted by Order dated 23rd April 2004 published in the Gazette of India. Taking note that the CAMPA had still not become operational, the Supreme Court of India, vide their Order dated 5th May 2006 in IA No.1337 with IA Nos.827, 1122, 1216, 1473 in Writ Petition (Civil) No.202 of 1995 accepted the suggestion in the Report of the Central Empowered Committee, inter-alia, for the constitution of the Ad-hoc body, viz., the Ad-hoc CAMPA till CAMPA becomes operational and ordered that all the monies recovered on behalf of 'CAMPA' in lieu of diversion of forest land under the Forest (Conservation) Act, 1980 and which are presently lying with the various officials of the State Government be transferred to the bank accounts to be operated by this body. Releases to State CAMPAs are made after considering the Annual Plans of Operation submitted by them with the approval of the State level Steering Committees. Funds for the individual Projects are not sanctioned individually/ separately; these form part of these Annual Plans of Operation. The details of releases to the State CAMPAs since 2009, are indicated in the Annexure;

(d)to(f) Before releasing additional funds to the State CAMPAs in subsequent years, the progress of expenditure on the basis of funds sanctioned earlier, as reflected in the Quarterly Progress Reports furnished by the respective State/ UT is examined. A e-based real-time monitoring system specific to utilization of CAMPA funds which has been designed by the National Informatics Centre has also been rolled out in some States. In addition, in terms of the Guidelines for State CAMPAs, the States are required to have independent systems of monitoring and evaluation.